



Latest Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXIII]

SATURDAY, OCTOBER 16, 1982/ASVINA 24, 1904

Separate paging is given to this Part in order that it
may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 13th October 1982 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat
Legal Department.

GUJARAT ACT NO. 25 OF 1982.

(First published after having received the assent of the President in the
"Gujarat Government Gazette" on the 16 the October, 1982).

AN ACT

further to amend the Bombay Prevention of Fragmentation and Consolidation
of Holdings Act, 1947.

It is hereby enacted in the Thirty-third Year of the Republic of India as
follows :—

1. This Act may be called the Bombay Prevention of Fragmentation and Consolidation of Holdings (Gujarat Amendment) Act, 1982.

2. In the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947, in section 27, for clause (b), the following shall be substituted, namely :—

Amendment
of section 27
of Bom.
LXI of
1947.

Bom.
LXII
of
1947.

“(b) no person shall transfer any land in respect of which a notice has been given under sub-section (1) of section 15A to the land owner concerned, except with the previous permission in writing given by the Consolidation Officer in such circumstances and subject to such conditions as may be prescribed.”.
